

Payment of Income tax by Medicine Factories in Delhi, Bombay, Calcutta and Hyderabad

3773. SHRI BAPUSAHEB PARULEKAR: Will the Minister of FINANCE be pleased to state:

(a) what are the number and names of medicine factories in Delhi, Calcutta, Bombay and Hyderabad paying income-tax exceeding Rs. 30,000/- per annum;

(b) what amount of income-tax was levied on each of these firms in last three years, year-wise; and

(c) whether these firms have paid all the income-tax and if not, what are the arrears due from each of the factory?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQARULLAH): (a) to (c). The information is being collected and will be laid on the Table of the House as soon as it is available.

Issue of foreign Exchange by Union Bank of India Connaught Place, New Delhi

3774. SHRI SACHINDRALAL SINGHA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Union Bank of India, Connaught Place, New Delhi have issued Foreign Exchange to a firm M/s. Jotindra Steel Tubes (P) Ltd., New Delhi during March/April, 1978;

(b) if so, total exchange issued;

(c) whether the exchange was issued in currency notes; and

(d) if so the grounds on which currency was issued and the General norms and conditions applied for grant of foreign exchange to limited concerns in currency or otherwise?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b). Union Bank of India Connaught Place

Branch had issued exchange of US \$ 3,000 to M/s. Jotindra Steel and Tubes Ltd. on 30th March 1978 for travel of their Director, Shri Sitaram Surekha to United States of America against blanket exchange permit issued by the Reserve Bank of India.

(c) Yes, Sir.

(d) Under the Blanket Exchanges Permit Scheme, the Reserve Bank issues blanket permits to exporters to enable them to travel abroad for export promotion etc. purposes provided they have export turnover of a minimum of Rs. 50 lakhs in traditional goods and Rs. 10 lakhs in non-traditional goods. Under this scheme there are no restrictions on the form in which foreign exchange should be availed of by the exporter.

House Building advance by S.B.I. to its Employees

3776. SHRI RAMKANWAR BERWA SHRI MAHI LAL:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that previously the employees of State Bank of India (Delhi Circle) have been getting the House Building advance from their respective branches/banks;

(b) whether it is also a fact that this facility has been withdrawn by the authorities and the employees are not entitled to get House Building advance from any other bank or financial institutions under their service rules;

(c) whether the employees had approached the higher authorities of the bank to review their decision, but in vain;

(d) whether it is also a fact that a sum of Rs. 160 lacs is lying unutilised under the head of House Building advance in the bank; and

(e) if so, the reasons why the employees of the bank are not being given House Building advance from their respective branches/Banks and